

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 538 of 2004

Jabalpur, this the 30th day of July, 2004

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri Madan Mohan, Judicial Member

1. M.L. Golan, S/o. Shri Kripa Ram Golan, aged about 54 years, Sr. Section Engineer, (P. Way), West Central Railway, Bhopal Division, Bhopal.
2. Lokesh Verma, S/o. Late S.C. Verma, Aged about 40 years, Sr. Section Engineer, (Works), West Central Railway, Bhopal Division, Bhopal.
3. U.K. Naik, S/o. Late R.P. Naik, aged about 47 years, Sr. Section Engineer, (Works), West Central Railway, Bhopal Division, Bhopal. ... Applicants

(By Advocate - Shri V. Tripathi on behalf of Shri S. Paul)

V e r s u s

1. Union of India, Ministry of Railway, through General Manager, Central Railway, CST, Mumbai.
2. The Chief Engineer, Central Railway, CST, Mumbai.
3. The Chief Personnel Officer, Central Railway, CST, Mumbai. ... Respondents

(By Advocate - Shri M.N. Banerjee)

O R D E R (Oral)

By Madan Mohan, Judicial Member -

Heard the learned counsel for the parties.

2. By filing this Original Application the applicants have claimed the following main relief :

"(ii) command the respondents to decide the representation of the applicants as directed by this Hon'ble Tribunal in OA No. 274/2004 before finalising the panel in question."

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3. Today, the learned counsel for the respondents has filed a Misc. Application No. 932/2004, enclosing a copy of the order dated 27th July, 2004 (Annexure D-1), whereby the respondents have considered and disposed of the representation of the applicants dated 6.8.2003. He further submitted that in view of the order passed by the respondents this Original Application has become infructuous as the only relief claimed by the applicants is to direct the respondents to dispose of the said representation of the applicants. A copy of the MA alongwith the said order is also served on the learned counsel for the applicants.

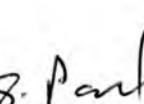
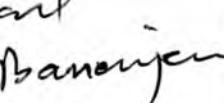
4. Hence, in view of the orders passed by the respondents, we find that the Original Application has become infructuous. Accordingly, the Original Application is dismissed as infructuous. No costs.

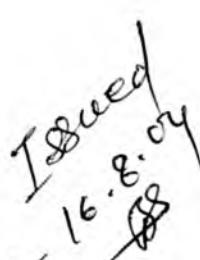

(Madan Mohan)
Judicial Member


(M.P. Singh)
Vice Chairman

"SA" कृठंकल सं. ओ/न्या.....जबलपुर, दि.....
प्रतिलिपि अवृंगित:-

- (1) गयित, उन्न न्यायालय द्वारा प्राप्तिलिपि, जबलपुर
- (2) आदेतक श्री/श्रीमती/कु.....के काउंसल
- (3) प्रबन्धी श्री/श्रीमती/कु.....के काउंसल
- (4) अंगपत्र, दोषा, जबलपुर नामांकित
सूचा एवं आदर्शता वार्तावादी तंतु


S. Paul

M.N. Banerjee
16-8-04
अधिकारी 16-8-04


gr. 16.8.04